

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 154 OF 2016 & IA NOS. 330 AND 331 OF 2016
APPEAL NO. 155 OF 2016 & IA NOS. 333 AND 334 OF 2016
AND
APPEAL NO. 293 OF 2016 & IA NO. 599 OF 2016**

Dated: 14th February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

A.NO. 154 OF 2016 & IA NOS. 330 AND 331 OF 2016

Birla Textile Mills & Ors. ...Appellant(s)

Vs.

Himachal Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Mandakini Ghosh
Mr. Saransh Shaw

Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Suraj Singh for R.1
Mr. Anand K. Ganesan for R.2

A.NO. 155 OF 2016 & IA NOS. 333 AND 334 OF 2016

Ambuja Cement Ltd. ...Appellant(s)

Vs.

Himachal Pradesh State Electricity Board & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Saurabh Jain
Mr. Piyush Joshi

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R.1
Mr. Pradeep Misra
Mr. Suraj Singh

APPEAL NO. 293 OF 2016 & IA NO. 599 OF 2016

M/s J. B. Rolling Mills Ltd. & Anr. ...Appellant(s)

Vs.

Himachal Pradesh Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Ajay Vaidya
Mr. Abhishek Upadhyay

Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Suraj Singh for R.1

Mr. Anand K. Ganesan for R.2

ORDER

APPEAL NOS. 154 & 155 OF 2016

It is represented that pleadings are complete in these matters.

APPEAL NO. 293 OF 2016

Learned counsel for the respondent seeks three weeks time to file reply. He may file the same on or before 08.03.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 23.03.2017 after serving copy on the other side.

List these matters on **10.04.2017.**

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson